

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.544 of 1993

Tuesday this the 8th day of November, 1994

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. P.Kumaresan, Casual Khalasi,
Office of the Executive Engineer
(Construction),Trivandrum.
2. P.Renganathan -do-
3. P.Sukumaran -do-
4. Jothi Lawrance -do- Applicants
(By Advocate Mr. T.C.G. Swamy)

Vs.

1. The Railway Board through the
Chairman, Railway Board
Rail Bhavan, New Delhi.
2. The Executive Engineer(Construction)
Southern Railway,Trivandrum.
3. The Divisional Personnel Officer,
Southern Railway, Trivandrum-14.
4. The Deputy Chief Engineer(Construct-
ion) Palayamkottai, Tirunelveli
Tamil Nadu.
5. The Chief Engineer,Construction
Southern Railway, Madras.8. Respondents
(By Advocate Mr.Benjamin rep. Thomas Mathew Nellimootil)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants claim temporary status,
regularisation and other benefits on the strength
of the decision in Inder Pal Yadav and Others Vs.
Union of India and others, (1985) 2 SCC 648. A fact
adjudication must precede determination of eligibility.

Such adjudication must be made by 5th respondent,
or an officer to be authorised by him. We find that

applicants have made A 11 representation. They may forward a copy of the same to 5th respondent within three weeks from today. 5th respondent or his nominee will take a decision in the matter within four months from the date of receipt of a copy of A 11 representation. We make it clear that this direction will not confer a fresh cause of action on applicants.

2. Application is disposed of as indicated above.
No costs.

Tuesday this the 8th day of November, 1994.

P V Venkatakrishnan
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A11. Representation dated 5.2.1992 by applicants.

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